

COURT-II
Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal Nos. 120, 122, 134, 141 and 146 of 2013

Dated : 6th February, 2014

Present: Hon'ble Mr. Rakesh Nath, Technical Member
Hon'ble Mr. Justice Surendra Kumar, Judicial Member

In the matter of:

Appeal Nos. 120 of 2013

NTPC Ltd. ... Appellant(s)
Versus
Central Electricity Regulatory Commission & Ors. ... Respondent(s)

Counsel for the Appellant(s) : Mr. M.G. Ramachandran

Counsel for the Respondent(s) : Mr. M.S. Ramalingam for R-1
Mr. R.B. Sharma for R-4 & 5 & R-18

Mr. Pradeep Misra
Mr. Manoj Kr. Sharma for R-10

Mr. Alok Shankar - TPDDL

Appeal Nos. 122 of 2013

NTPC Ltd. ... Appellant(s)
Versus
Central Electricity Regulatory Commission & Ors. ... Respondent(s)

Counsel for the Appellant(s) : Mr. M.G. Ramachandran

Counsel for the Respondent(s) : Mr. Pradeep Misra
Manoj Kr. Sharma for R-2

Mr. M.S. Ramalingam for R-1

Mr. Bipin Gupta
Mr. S.K. Bansal for R-3 to 5

Mr. R.B. Sharma for R-7
Mr. Alok Shankar - TPDDL

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(2)

Appeal Nos. 134 of 2013

NTPC Ltd. ... Appellant(s)
Versus
Central Electricity Regulatory Commission & Ors. ... Respondent(s)

Counsel for the Appellant(s) : Mr. M.G. Ramachandran
Counsel for the Respondent(s) : Mr. Pradeep Misra
Mr. Manoj Kr. Sharma for R-2
Mr. R.B. Sharma for R-7
Mr. M.S. Ramalingam for R-1
Mr. Alok Shankar - TPDDL

Appeal Nos. 141 of 2013

NTPC Ltd. ... Appellant(s)
Versus
Central Electricity Regulatory Commission & Ors. ... Respondent(s)

Counsel for the Appellant(s) : Mr. M.G. Ramachandran
Counsel for the Respondent(s) : Mr. Pradeep Misra
Mr. Manoj Kr. Sharma for R-10
Mr. R.B. Sharma for R-4 & 5 & R-17
Mr. M.S. Ramalingam for R-1
Mr. Alok Shankar - TPDDL

Appeal Nos. 146 of 2013

NTPC Ltd. ... Appellant(s)
Versus
Central Electricity Regulatory Commission & Ors. ... Respondent(s)

Counsel for the Appellant(s) : Mr. M.G. Ramachandran
Counsel for the Respondent(s) : Mr. Pradeep Misra
Mr. Manoj Kr. Sharma for R-2
Mr. R.B. Sharma for R-7
Mr. M.S. Ramalingam for R-1
Mr. Alok Shankar - TPDDL

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ORDER

The learned counsel for the Appellant has filed IAs in the above Appeals for amendment of the Memorandum of Appeal.

The learned counsel for the Respondents seeks some time to file their reply on the aforementioned IAs. Accordingly, they are directed to file the same by 13.02.2014.

Post the matter for hearing on **19th February, 2014.**

(Justice Surendra Kumar)
Judicial Member

(Rakesh Nath)
Technical Member

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